

**Central Administrative Tribunal  
Principal Bench**

**CP No.370/2017  
in  
O.A.No.4222/2014**

New Delhi, this the 06<sup>th</sup> day of November, 2017

**Hon'ble Shri V. Ajay Kumar, Member (J)  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Ms. Meenu S. Kumar,  
W/o Sh. Satish Kumar,  
R/o 37-C, Sector 15A, Green View Apartments,  
Noida, Uttar Pradesh-201301.

... Applicant

(By Advocate: Shri Ajesh Luthra)

Versus

1. Shri Hasmukh Adhia,  
Secretary,  
Union of India,  
Ministry of Finance (Department of Revenue),  
North Block,  
New Delhi-110 001.
2. Ms. Vanaja N. Sarna,  
Chairman,  
Central Board of Excise & Customs,  
Ministry of Finance (Department of Revenue),  
North Block,  
New Delhi-110 001.

... Respondents

(By Advocate : Shri Rajnish Prasad)

**ORDER (ORAL)**

**Mr. V. Ajay Kumar, Member (J) :-**

When the matter was taken up for hearing, learned counsel for respondents while producing the order in Writ Petition

No.8540/2017 dated 25.09.2017, whereunder the Hon'ble High Court of Delhi has granted stay on the orders of this Tribunal, prays for dismissal of the CP.

2. In the circumstances, in view of the stay orders of the Hon'ble High Court, CP is closed. Notices are discharged. However, the applicant is at liberty to avail his remedies, in accordance with law, once the stay is vacated or the Writ Petition is finally decided.

( Nita Chowdhury )  
Member (A)  
'rk'

( V. Ajay Kumar )  
Member (J)